

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 303
IB-1018(ND)2018
New IA-3543/2024

IN THE MATTER OF:
M/s. Sharad Vadehra

... **Applicant/Petitioner**

Versus

M/s. Homestead Infrastructure Development Pvt. Ltd. ...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 19.07.2024

CORAM:
SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Liq. : Adv. Amit Goel

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3543/2024: For the reasons stated therein, the IA is allowed and the Progress Report is kept on record, subject to all just exceptions.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)